

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE AT PUNE**

Original Application No. 65/2025 WZ

SANDEEP SALEKAR

...APPLICANT

VERSUS

THE STATE OF GOA & ORS

...RESPONDENTS

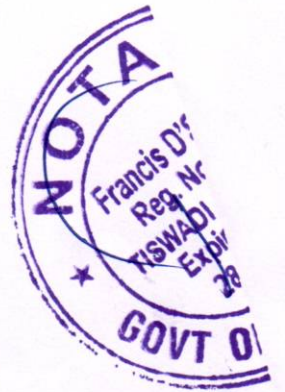
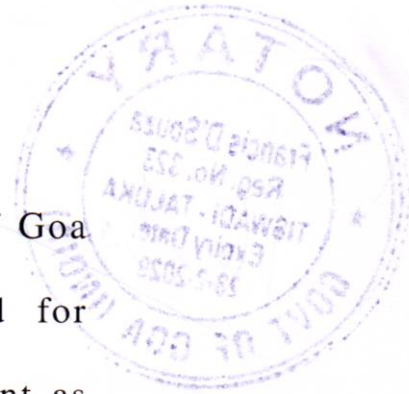
**ADDITIONAL AFFIDAVIT IN REPLY
ON BEHALF OF RESPONDENT NO. 6**

I, **Vinod Kumar**, s/o Rabindra Singh, major of age, Indian National, r/o Kamat Riviera, Flat No. 203, Block-I, Caranzalem, Miramar, Panaji, Goa - 403002, the authorized representative of the Respondent No. 6, do hereby on solemn affirmation state and submit as under:

1. I am filing this affidavit in furtherance to Order dated 17.03.2026, wherein this Hon'ble Tribunal was pleased to direct this Respondent to place on record a "transportation route in dispute as approved by the

Director of Mines and Geology, Government of Goa and the earlier route which was being used for transportation of the material by this Respondent as approved by the Director of Mines and Geology, Government of Goa". Accordingly, a map indicating the two routes annexed hereto as "Annexure A-1", is placed on record. In the said map:

- a) the traditional transportation route is indicated in yellow and purple
- b) the alleged deviation as approved by the State Authorities/ Inter Departmental Committee is indicated in green
- c) On that traditional transportation route (in yellow), place of obstruction by the locals is indicated by way of a red spot. It bears mentioning that the obstructers have also filed a Regular Civil Suit bearing no. 107/2025 in the Court of Civil Judge Junior Division in Bicholim seeking a restraint order against the Respondent from using the said



traditional route for transportation. The obstruction on site continues till date.

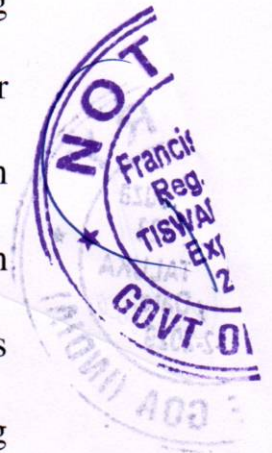
- d) The portion indicated in green (approved by the State Authorities/ Inter Departmental Committee on account of the obstruction) and purple is the Major District Road-20 (MDR-20) stretch of the route wherein the stretch indicated in purple is the stretch of MDR-20 that coincides with the traditional transportation route with both the routes leading up to the Sarmanus Jetty.



2. It therefore reiterated that the only change in the route in terms of the approval granted by the State Authorities is the portion indicated in green of which stretch of MDR-20 extends to an area of 0.8 kms. By this affidavit, this Respondent also seeks to place on record a permanent sprinkler system which has been installed within the mining lease and along the road.

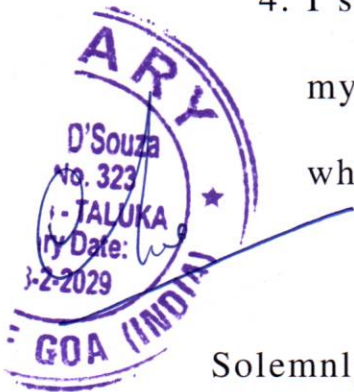
The photographs indicating the permanent sprinkler system are annexed as "Annexure A-2 (COLLY)".

3. In addition to above, Respondent at its end is aiming all efforts within its capacity to initiate works for development of the 'bypass road' indicated in blue in the plan annexed as Annexure A-1. However, with respect to the said works this Respondent has experienced impediments from the locals including local authorities in respect of grant of permissions and grant of works which is also causing serious road blocks in the execution of the 'bypass road' works. The same leaves this Respondent with no options and makes it all the more compelling for this Respondent to adopt the route as approved by the State Authorities/ Inter Departmental Committee. Suffice it to say that it is the endeavour of this Respondent to do all that is necessary to expedite execution of dedicated corridor/ bypass road works. However, for reason not



attributable to this Respondent, implementation is affected.

4. I say that the contents of foregoing paras are true to my knowledge and/or based on legal submissions which I believe to be true.



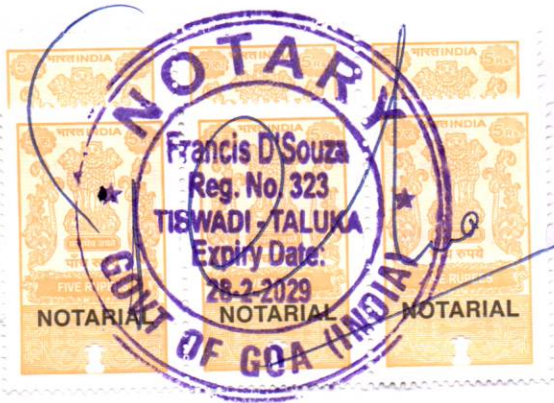
Solemnly affirmed at Panaji – Goa

On this 15th day of June, 2026



[Handwritten signature]

DEPONENT



BEFORE ME

[Handwritten signature]

SHRI FRANCIS D'SOUZA
NOTARY FOR TISWADI TALUKA
STATE OF GOA (INDIA)

ADV. FRANCIS D'SOUZA
NOTARY
KAMAKSHI PRASAD BLDG
THIRD FLOOR, FLAT NO. 30
PATTO, PANAJI
TISWADI GOA - 403 001

I hereby attest the above signature of
Shri/Smt./Miss. Vinod Kumar
the deponent
abovenamed

Who has been identified before me
by MISS SHREYA KORADA

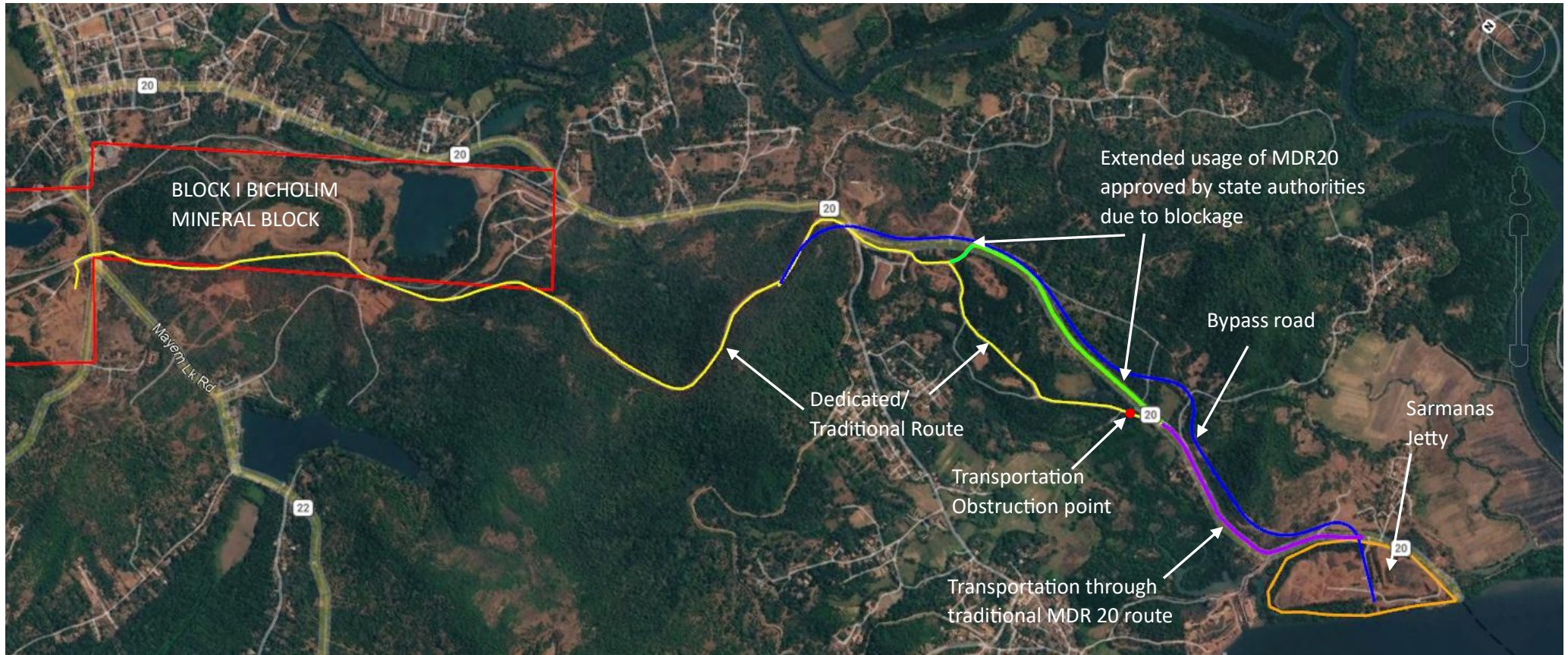
who is personally known to me
registered under No. 1112/2026





Dtd: 15.06.2026

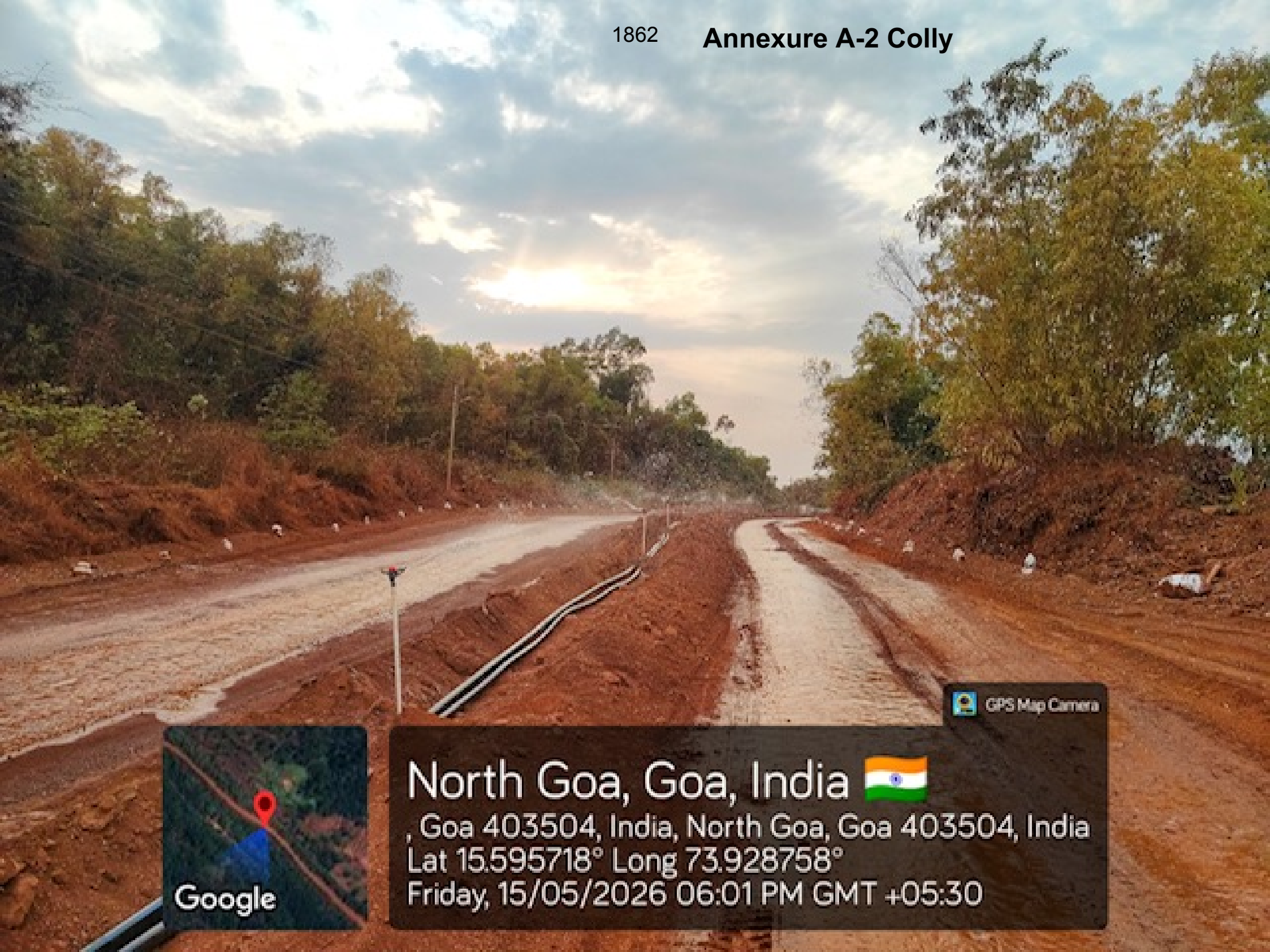
[Handwritten signature]

Identified by me
→ Shreyah
(Miss SHREYA KORADA)

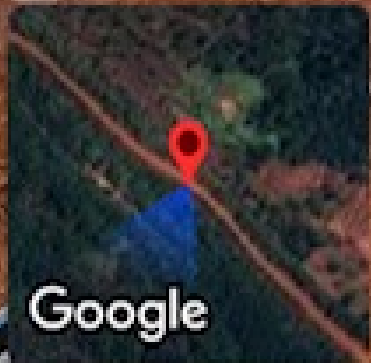
GOOGLE MAP OF DEDICATED/TRADITIONAL ROUTE AND ROUTE APPROVED BY AUTHORITIES DUE TO BLOCKAGE ALONG WITH TRANSPORTATION ROAD CORRIDOR FROM BICHOLIM MINERAL BLOCK TO SARMANAS JETTY



| INDEX | |
|---|---|
|  | Dedicated/ Traditional route |
|  | Extended usage of MDR20 approved by state authorities due to blockage |
|  | Bypass road |
|  | Transportation through traditional MDR 20 route |



GPS Map Camera



Google

North Goa, Goa, India 

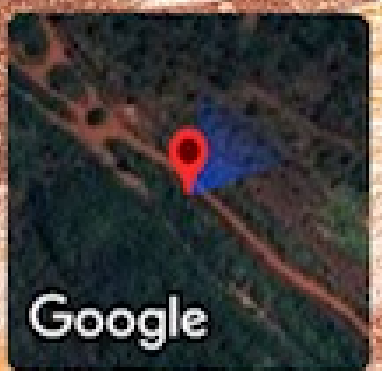
, Goa 403504, India, North Goa, Goa 403504, India

Lat 15.595718° Long 73.928758°

Friday, 15/05/2026 06:01 PM GMT +05:30



GPS Map Camera



North Goa, Goa, India 
, Goa 403504, India, North Goa, Goa 403504, India
Lat 15.59662° Long 73.927518°
Friday, 15/05/2026 01:15 PM GMT +05:30